

GOVERNMENT OF INDIA  
MINISTRY OF URBAN DEVELOPMENT

LOK SABHA

UNSTARRED QUESTION NO. 2924

TO BE ANSWERED ON AUGUST 03, 2016

CORRUPTION IN DELHI DEVELOPMENT AUTHORITY

No. 2924 SHRI HARISHCHANDRA CHAVAN:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether some of the officers of Delhi Development Authority (DDA) are allegedly involved in corruption;
- (b) if so, the details thereof including the nature of corruption cases registered against them during the last three years and the current year and the action taken/being taken in this regard;
- (c) whether such officers are still reportedly working in sensitive posts;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the corrective steps taken/proposed to be taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT  
(RAO INDERJIT SINGH)

(a) & (b): Delhi Development Authority (DDA) has informed that 18 officers/officials are facing charges of corruption. The cases registered against these officers during the last three years and the current year pertain to bribery, forgery for providing office

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documents to private persons, misuse of official position, etc. The cases against some of these officers are still under investigation/trial. Whereas, in some cases, CBI has recommended Regular Departmental Action (RDA) and in one case an officer convicted by the Court was dismissed from service.

(c): No, Madam.

(d): Does not arise.

(e): DDA has informed that the guidelines issued by the Central Government/Central Vigilance Commission from time to time are being followed strictly.

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